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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH,

AT HYDERABAD

O.A. No. 114 /95.

Dt. of Decision : 26-11-97.

A.Savaranna

.. Applicant.

Vs

1. The Union of India rep. by
the Director of Postal Services,
A.P. Southern Region, Kurnool-5.
2. The Superintendent of Post Offices,
Kurnool Division, Kurnool-1.

... Respondents.

Counsel for the applicant : Mr.D.Subramanyam

Counsel for the respondents : Mr.N.R.Devaraj, Sr.CGS^C.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

Heard Mr.D.Subramanyam, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant while working as Postmaster, Kurnool from 26-02-91 to 28-2-91 and from 22-4-91 to 26-4-91. It was alleged that he failed to satisfy and verify himself about the justification for retention of excess cash above the authorised maximum balance of Rs.25,000/- without furnishing proper existing liabilities by the then Sub-Postmaster, Dhone by name Mr.L.Balaiah. It was also alleged that the applicant had not taken immediate action to make a special report about the retention of the excess cash by the Sub-Postmaster, Dhone to the higher authorities. In respect of this allegations a minor penalty charge memo was served ^{on} with the applicant on 7-5-93. The applicant submitted his representation dt. 9-6-94 (Annexure-3). After considering the explanation the Superintendent of Post Offices in his proceedings No.INV/F7-1/92/3 dated 7-12-94 (Annexure-I) ordered recovery of Rs.12,000/- from the salary of the applicant in 30 instalments ^{of} at Rs.400/- ^{per month} with immediate effect. It is submitted that the applicant has preferred an appeal dated 25-1-95.

3. This OA is filed to stay the recovery of Rs.12,000/- in 30 instalments at Rs.400/-p.m. as per memo dt.7-12-94 (Annexure-4) till the disposal of his appeal by R-1.

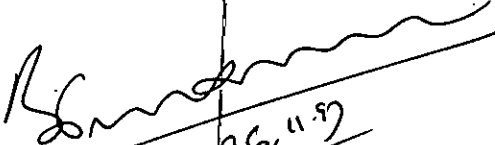
4. The contentions raised in this OA and the prayer asked for in this OA ^{are} ~~is~~ similar to OA.113/95. Hence we follow the direction given in OA.113/95 and direct as follows:-

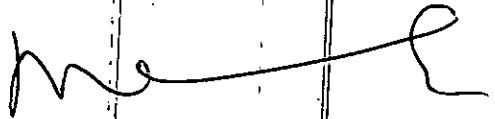
(A) The representation of the applicant dated 25-1-95 should be disposed of within 2 months from the date of receipt of a copy of this order.

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(b) Till such time the appeal is disposed of recovery if any to be made from the salary for the month of December, 1997 and onwards should be suspended till the disposal of the appeal.

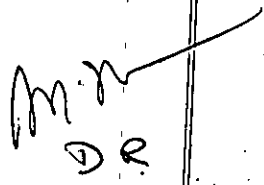
5. With the above directions the OA is disposed of.
No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 26th Nov. 1997.
(Dictated in the Open Court)

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Copy to:

1. The Director of Postal Services,
A.P. Southern Region, Ashoknagar,
Kurnool.
2. The Superintendent of Post Offices,
Kurnool Division, Kurnool.
3. One copy to Mr. D. Subrahmanyam, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. V. Devraj, Sr. CSES, CAT, Hyderabad.
5. One copy to HBSJP, M(3), CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

19/12/97
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 26/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

D.A.NO. 114/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

• II Court

